

11.O.A. NO. 060/00855/14

Balbir Singh & Others Vs. U.O.I. & Others

25.09.2014

Present: Mr. Balwinder Singh, counsel for the applicants

1. Admittedly, the applicant has approached the Tribunal without exhausting the remedy available to him on administrative side.
2. As per Section 20 of the Administrative Tribunal provides that "A Tribunal shall not ordinarily admit an application unless it is satisfied that the applicant had availed of all the remedies available to him under the relevant service rules as to redressal of grievances".
3. In view of the above provision of the Administrative Tribunal, Act, 1985, the present O.A. is not maintainable, at this stage and the same is accordingly dismissed. The applicant is at liberty to approach the Tribunal at appropriate time if need so arises.

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(UDAY KUMAR VARMA)
MEMBER (A)

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Janu
(SANJEEV KAUSHIK)
MEMBER (J)